

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 20(RE 2006)/2004-2009 DATED 13th July 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 and paragraph 3.7.8 of the Foreign Trade Policy, 2004-2009 (updated as on 31.03.2005), the Central Government hereby makes the following amendment in the Target Plus Scheme, for the exports effected during 01.04.2005 to 31.3.2006, of the Foreign Trade Policy 2004-2009, updated as on 31.03.2005, as amended from time to time:

The words '**Rs. 10 Crores**' appearing in the Para 3.7.2 is replaced by '**Rs 5 Crores**'.

This will take effect for exports from 01.04.2005.

This issues in public interest.

Sd/-
(K. T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from File No. 01/94/180/154/AM06/PC.I)

